है कि उस रिपोर्ट में क्या लिखा हुआ है। तो मैं चाहता हूं कि उस रिपोर्ट पर बहस करायी जाये और मैं कम से कम चार दिन की बहस की मांग करता हूं मैंने नियम 184 के अन्दर नोटिस भी दिया।

MR. SPEAKER: Mr. Singh, you seem not to know the rules. You can give a motion under Rule 184, you can give a motion under Rule 193; You cannot jump up and speak.

श्री राम अवधेशसिंह : नियम 184 मे मैंने नोटिस दिया है और मेरी मांग है कि उस पर बहस हाउस मे करायी जाये क्योंकि बहुत से मदस्यों को भी मालूम नहीं है कि काका कालेलकर कमीशन की रिपोर्ट क्या है।

MR. SPEAKER: Do not record.
*(Interruptions)***

ACCOUNTS AND AUDIT REPORT OF TEXTILES COMMITTEE, BOMBAY FOR 1976-77, REVIEW ON THE WORKING AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION FOR 1975-76 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): I beg to lay on the Table:—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [*Placed in Library. See* No. LT-2030/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-2031/78].

(3) A 'Corrigendum' to the Certified Accounts* of the Textiles Committee, Bombay, for the year 1975-76. [*Placed in Library. See* No. LT-2032/78].

(4) A statement (1) correcting the reply given on the 16th December, 1977 to supplementary questions by Dr. Vasant Kumar Pandit and Shri Shiv Sampati Ram on Starred Question No. 453 regarding closure of Bone Mills and (ii) given reasons for delay in correcting the reply. [*Placed in Library See* No. LT-2033/78].

SOLVENT EXTRACTED OIL DE-OILED MEAL AND EDIBLE FLOUR (CONTROL) AMENDMENT ORDER, 1978

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल): मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अन्तर्गत विलायक निस्सारित तेल, तेलरहित भोजन और खाद्य आटा (नियंत्रण) संशोधन आदेश, 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूं जो दिनांक 18 मार्च, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 177(अ) में प्रकाशित हुआ था।

[*Placed in Library. See* No. LT-2034/78].

**Not recorded.

*The Accounts were laid on the Table on the 15th July, 1977.